

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGSWrit Petition (Civil) No. 782/2024

RASHTRAWADI ADARSH MAHASANGH

Petitioner(s)

VERSUS

UNION OF INDIA & ORS.

Respondent(s)

(FOR ADMISSION)

Date : 25-11-2024 This matter was called on for hearing today.

CORAM : HON'BLE THE CHIEF JUSTICE
HON'BLE MR. JUSTICE SANJAY KUMARFor Petitioner(s) Mr. Avadh Bihari Kaushik, AOR
Ms. Saloni Mahajan, Adv.
Mr. Prateek Goyal, Adv.
Mr. Rishabh Kumar, Adv.

For Respondent(s)

UPON hearing the counsel, the Court made the following
O R D E R

We are not inclined to entertain this omnibus writ petition filed under Article 32 of the Constitution of India, as there will be local as well as State-wise issues involved.

It will be open to the petitioner, Rashtrawadi Adarsh Mahasangh, to make a representation with specific details and approach the authorities and then, if required and necessary, the jurisdictional High Court.

Recording the aforesaid, the writ petition is dismissed as not entertained.

We clarify that we have not made any comments either way on the merits of the case.

(DEEPAK GUGLANI)
AR-cum-PS(R.S. NARAYANAN)
ASSISTANT REGISTRAR